1

NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.121/Chd/CHD/2017

In the matter of:

Brij Lal Ashok Kumar

... Petitioner/Operational Creditor

Vs.

M/s Tara Chand Rice Mills Pvt.Ltd.

...Respondent/Corporate Debtor

Present:

Mr. Vaibhav Sahni, Advocate for petitioner.

Notice of the petition to the respondent-corporate debtor for

08.12.2017. The petitioner will send notice along with copy of the petition by

Speed Post and also at the e-mail address available on the master data of the

respondent-company immediately. It be also mentioned in the notice that the

respondent may file reply to the petition at least two days before the date fixed

with copy advance to the counsel opposite. Petitioner shall file affidavit of

service along with postal receipt and tracking report and copy of the e-mail at

least a day before the date fixed.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

November 28, 2017